

[श्री सिंहासन सिंह]

सस्ती करे, लेकिन कानून के द्वारा ही सस्ती नहीं होगी; शासन के द्वारा सस्ती होगी, तभी हमारे देश में गाड़ी चल सकती है, वना ये लोग तीन के तेरह करते जायेंगे और हम कुछ नहीं कर पायेंगे।

श्री अना० विद्यालंकार (होशियारपुर): उपाध्यक्ष महोदय, सिलेक्ट कमेटी की रिपोर्ट आने से पहले मैं यह आशा करता था कि जिस रूप में यह बिल सदन में पेश हुआ है उस में कुछ इम्प्रूवमेंट होगा, उसमें कोई बहतरी होगी। जहां तक हमारे फाइनेंस मिनिस्टर साहब का ताल्लुक है, उनको तो मैं मुबारकबाद पेश करता हूँ कि उन्होंने जब से कार्यभार सम्भाला है, काफी इम्प्रूवमेंट्स करने की कोशिश की है और कम्पनी ला में ऐसी तबदीली करने की कोशिश की है जिससे कि कम्पनियों के काम बहतर हों और जो दिक्कतें होती हैं वे कम हों। लेकिन मैं ऐसा महसूस करता हूँ कि

Mr. Deputy-Speaker: He may continue on the next day. We have to take up non-official business now.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

Shri Shree Narayan Das (Darbhanga): I beg to move:

"That this House agrees with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-seventh Report of the Com-

mittee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1965."

The motion was adopted.

14.30½ hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of section 127, 128 and 129)

Shri Vishwa Nath Pandey (Salem-pur): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shri Vishwa Nath Pandey: I introduce the Bill.

14.30¾ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 134)

Shri Vishwa Nath Pandey: I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Vishwa Nath Pandey: I introduce the Bill.

*Published in the Gazette of India Extraordinary, Part II Section 2, dated 19-8-1965.